

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KDJ HOLIDAYSCAPES AND RESORTS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KDJ Holidayscapes and Resorts Ltd
2.	Date of incorporation of corporate debtor	22 April 1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74900MH1993PLC071710
5.	Address of the registered office and principal office (if any) of corporate debtor	228/5-B, Akshay Mittal, Mittal Industrial Estate Andheri Kurla Road, Marol, Andheri (East) Mumbai- 400059.
6.	Insolvency commencement date in respect of corporate debtor	<b>23/09/2019</b> , as per the date of the order passed by NCLT Bench Mumbai in C.P (IB) -2459/NCLT/(MB)/2019.
7.	Estimated date of closure of insolvency resolution process	<b>22<sup>nd</sup> March 2020</b> i.e 180 days from the date of the order dated <b>23/09/2019</b> .
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pradeep Vithal Samant registration No. as IBBI/IPA-002/IPN00164/ 2017-18/10433
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, 65, Old Oriental Building, Hutatma Chowk, Mumbai-400001 samantpradeep86@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2nd Floor, 65, Old Oriental Building, Hutatma Chowk, Mumbai-400001 samantpradeep86@yahoo.com
11.	Last date for submission of claims	23/10/2019 i.e 14 days from the date of intimation of order to the Interim Resolution Professional.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable based on record available till the date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link ; <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KDJ Holidayscapes and Resorts Ltd.

The creditors of KDJ Holidayscapes and Resorts Ltd., are hereby called upon to submit their claims with proof on or before 23<sup>rd</sup> October 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date : 9<sup>th</sup> October 2019

Place ; Mumbai



Pradeep Samant

Interim Resolution Professional